

National Company Law Tribunal

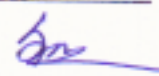


Allahabad Bench

C P NO. (IB) 107/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017

NAME OF THE COMPANY: Cute chemicals vs. Uniworld Sugars Pvt Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 9 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Zain Abbas	Adv	OPERATIONAL Cr.	
2.	Amit Gupta	PCB	Respondent Company	
3.	Sanjay Tapariya	CED	4	

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Advocate, Shri Zain Abbas for the petitioner/Operational Creditor. Shri Amit Gupta along with Sanjay Tapariya, C.O. of Company present.

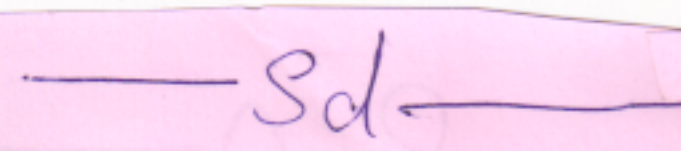
The case is fixed for the argument. During the course of argument, it ~~has been~~ ^{is} informed that there are three Secured Creditors Banks, who have advanced loan to the Corporate Debtor Company to the extent of Rs. 56 Crores. That apart, some other Stake holders/ other suppliers have ^{also sent} ~~send~~ a Demand Notice U/s 8 of the I & B Code to the Corporate Debtor Company demanding payment of Debts due by or to initiate CIRP in respect of it.

Keeping in view of such factual position, we feel appropriate to ascertain the view of other Secured Creditors on Proposed CIRP in respect of the Corporate Debtor. Hence, the Corporate Debtor Company is directed to communicate a copy of this order to all its Secured Creditors along with a copy of the present petition, reply/ objection along with annexures, so as to make them able to offer their response/ comments, if any, in the present matter.

The matter be listed on 21st November, 2017.

Date: 14/11/2017

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi, Member(Judicial)